## Annexure 3 Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 15th April, 2025

	List of secured Financial Creditors (Other than Financial creditors belonging to any class of creditors)													
	Details of claim received Details of claim			Details of claim adm					Amount					
									% of	Amount	of any			
								Whether	voting	of	mutual			
				Amount of Claim	Nature of	Amount covered by	Amount covered by	related	share in	contigent	dues,	Amount of claim	Amount of claim under	Remarks,
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	CoC	claim	that may	not admitted	verification	if any
1	Asset Care & Reconstruction Enterprise Limited	17-06-2024	23,14,90,07,235.80	23,14,90,07,235.80	Loan	23,14,90,07,235.80	13,95,03,48,958.00	No	4.05%		-			
2	Asset Reconstruction Company (India) Limited	14-06-2024	3,31,77,60,302.00	3,31,77,60,302.00		3,31,77,60,302.00	3,31,77,60,302.00	No	0.58%		-	-	-	
3	Axis Bank Limited	15-06-2024	60,57,25,500.00	58,57,25,500.00		58,57,25,500.00	58,57,25,500.00	No	0.10%		-	2,00,00,000.00		
4	Bank of Baroda	14-06-2024	37,07,00,000.00	37,07,00,000.00	Loan	37,07,00,000.00	37,07,00,000.00	No	0.06%	-	-	-		
5	Bank of Maharashtra	15-06-2024	16,41,00,000.00	9,62,89,416.00	Loan	9,62,89,416.00	9,62,89,416.00	No	0.02%			6,78,10,584.00		1
6	Canara Bank	15-06-2024	60,92,98,000.00	60,92,98,000.00	Loan	60,92,98,000.00	60,92,98,000.00	No	0.11%					
7	DBS Bank India Ltd	13-06-2024	29,04,98,405.00	29,04,98,405.00	Loan	29,04,98,405.00		No	0.05%					
8	ICICI Bank Limited	13-06-2024	2,27,64,00,342.46	2,17,77,74,720.48	Loan	2,17,77,74,720.48	2,17,77,74,720.48	No	0.38%			9,86,25,621.98		
9	IDBI Bank Ltd	13-06-2024	97,80,39,847.63	85,72,09,847.63	Loan	85,72,09,847.63	85,72,09,847.63	No	0.15%			12,08,30,000.00		
10	Indian Overseas Bank	14-06-2024	2,08,28,38,250.00	2,03,28,38,250.00	Loan	2,03,28,38,250.00	2,03,28,38,250.00	No	0.36%			5,00,00,000.00		
11	Jammu & Kashmir Bank Ltd	15-06-2024	17,01,75,549.00	17,01,75,549.00	Loan	17,01,75,549.00	17,01,75,549.00	No	0.03%					
12	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	4,83,65,77,75,341.71	4,82,81,62,75,342.20	Loan	4,82,81,62,75,342.20	3,17,81,96,03,483.78	No	84.41%		-	84,15,00,000.00		
13	Punjab and Sind Bank	15-06-2024	38,15,51,003.00	38,15,51,003.00		38,15,51,003.00	38,15,51,003.00	No	0.07%		-	-		
14	Punjab National Bank	15-06-2024	1,58,97,72,804.00	1,58,97,72,804.00	Loan	1,58,97,72,804.00	1,58,97,72,804.00	No	0.28%	-	-	-		
15	State Bank of India	18-06-2024	7,84,26,76,144.90	7,73,26,76,144.90	Loan	7,73,26,76,144.90	7,73,26,76,144.90	No	1.35%			11,00,00,000.00		
16	Bank)	15-06-2024	5,64,38,835.00	5,64,38,835.00		5,64,38,835.00	5,64,38,835.00	No	0.01%	-	-			
17	Yes Bank Limited	17-06-2024	54,76,00,000.00	54,76,00,000.00	Loan	54,76,00,000.00	54,76,00,000.00	No	0.10%		-			
	Total	5,28,09,03,57,560.50	5,26,78,15,91,355.01		5,26,78,15,91,355.01	3,52,29,57,62,813.79		92.09%	-	-	1,30,87,66,205.98			

- a. Admitted amount of the Financial creditors also includes claims admitted against fund based and non fund-based exposures both
  b. The 25 banks vir. State Bank of India, ICICI Bank Limited, Julia Bank, Limited, Axis Bank Limited, Lico India, India Bank, Bank of India Bank, Bank of India Bank, Bank of India Bank, Bank of India, Indian Bank, Bank of India, Indian Bank, Bank of India Bank, Bank of India, Indian Bank, Bank of India Bank, Bank of
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt and same shall be assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignement of debt to NARCL through monetization of third party assets.

  e. The amount not admitted includes the amount claimed by Bank of Baroda, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in ICCL. Based on a perusal of the ICCL Admission Order and the aforesaid findings made therein, we note that the Note NCTT has held that the Master Restructuring Agreement dated 31 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Not ble NCTT, the undersigned as the RP of JAL is unable to admit the claims filed by the lenders in the corporate insolvency resolution process of JAL against the debt of JCCL.

- the lenders in the corporate insolvency resolution process of Jal. against the deef of JCLL.

  1. The Non Fund hased amount shifted of the following banks has been reduced due to release of Bank Guarantee for INR 46.73 Cr which was included in claim.

  (1) Axis Bank Ltd 8G of amount INR 2 Cr for Nailwar Mori Site

  (iii) State Bank of India 8G of amount INR 1 Cr for Lanco Teesta HEP

  (iii) JCCI Bank 8G of amount INR 4.60 Cr for Lanco Teesta HEP and INR 3.70 Cr for Chenab Valley Power Projects Limited and INR 1.56 Cr for Raghuganga Hydropower Limited

  (iv) DBI Bank 8G of amount INR 4.56 Cr for Chanba Valley Power Project Limited, 8G of amount INR 3.56 Cr for The Primetals Technologies India Put. Ltd and INR 4.95 Cr for Chenab Valley Power Projects Limited

  (v) Bank of Maharashira 8G of amount INR 6.79 Cr for President of India through Commisioner of Custom
- (vi) Indian Overseas Bank BG of amount INR 5 Cr for Narmada Hydra Electric Development Corporation Limited
  g. JAL has challenged the invocation of pledge on various grounds including the quantum of shares pledged which are detailed below:
- 1. All the control of the control of
- (iii) JAL has challenged this invocation of pledge and non-disposal undertaking as well as the consequential transfer of shareholding in a suit before the Hon'bie Delhi High Cort, which currently remains sub-judice.